Motion for election of two Members to the Central Advisory Committee for the National Cadet Corps

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):

Hon. Chairperson, Sir, with your kind permission, I rise to move the following:-

?That in pursuance of clause (i) of sub-section (1) and sub-section (1A)

of Section 12 of the National Cadet Corps Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Central Advisory Committee for the National Cadet Corps, subject to the other provisions of the said Act and the Rules made thereunder.?

माननीय सभापति : प्रश्न यह है :

?कि राष्ट्रीय कैडेट कोर अधिनियम, 1948 की धारा 12 की उप-धारा (1) के खंड (i) और

उप-धारा (1 क) के अनुसरण में, इस सभा के सदस्य, ऐसी रीति से, जैसा कि अध्यक्ष निदेश दें, उक्त अधिनियम के अन्य उपबंधों तथा उसके अधीन बनाए गए नियमों के अध्यधीन, राष्ट्रीय कैडेट कोर की केंद्रीय सलाहकार समिति के सदस्यों के रूप में कार्य करने के लिए अपने में से दो सदस्य निर्वाचित करें।?

प्रस्ताव स्वीकृत हुआ ।

? (व्यवधान)

12.08 hrs